

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT:**

**THE HONOURABLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR  
&  
THE HONOURABLE MR. JUSTICE SHAJI P. CHALY**

**MONDAY, THE 6<sup>th</sup> DAY OF APRIL, 2020/17<sup>th</sup> CHAITHRA, 1941**

**W.P.(C). NO.9401 OF 2020**

**PETITIONER:**

Suo Motu

**RESPONDENTS:**

1. The State of Kerala,  
Represented by the Secretary to the Government of Kerala,  
Secretariat, Thiruvananthapuram 695001
1. The Secretary, Home Department, Government of Kerala.
2. The State Police Chief, Police Head Quarters, Trivandrum.
3. The Union of India, represented by the Secretary,  
Ministry of Home Affairs, Government of India, New Delhi.

**Addl. Respondents:**

- 5 The Special Secretary, Social Justice Department,  
Government of Kerala, Secretariat, Thiruvananthapuram  
Pin – 695001.
- 6 The Director, Women and Child Development Department,  
Government of Kerala, Thiruvananthapuram.

[Addl. Respondents 5 and 6 are suo motu impleaded as per order dated 6.4.2020]

By Sri.Ranjith Thampan, Addl. Advocate General  
By Sri.P. Narayanan, Sr. Government Pleader  
By Assistant Solicitor General of India

This Writ Petition having come up for orders on 06/04/2020, the Court on the same day passed the following:-

p.t.o.

**A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.**

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**W.P.(C) No. 9401 of 2020**

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**Dated this the 6<sup>th</sup> day of April, 2020**

**ORDER**

SHAJI P. CHALY, J

In the light of the order of the Supreme Court of India dated 03.04.2020 in *Suo Motu Writ Petition (Civil) No. 4 of 2020* issuing guidelines for the safety and maintenance of children living in the Children Homes constituted under the Juvenile Justice (Care and Protection of Children) Act, 2015, we find that the impleadment of the Special Secretary, Social Justice Department, Secretariat, Thiruvananthapuram and the Director, Women and Child Development Department, Thiruvananthapuram are required. Therefore, we *suo motu* implead the aforesaid parties as additional respondents in the *Suo Motu Writ petition*.

2. Learned Senior Government Pleader Sri. P. Narayanan, takes notice for the additional respondents. Registry is directed to amend the cause title accordingly.

Post on 15.04.2020.

**A.K. JAYASANKARAN NAMBIAR, JUDGE.**

**SHAJI P. CHALY, JUDGE.**